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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

NEW DELHI; THE 30TH JUNE: 1979.

NOTIFICATION
INCOME TAX

No. 2910(F.No.404/73/TRO-Guj/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Z.Z.Saiyed being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri R.S.Balsar as Tax Recovery Officer made under Notification No.1332(F.No.404/98/76-ITCC) dated 25.4.76 hereby cancelled.

3. This Notification shall come into force with effect from the date Shri Z.Z.Saiyed takes over charge as Tax Recovery Officer.

Sd/-

(H.VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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AUTHORISED FOR ISSUE

H.D.Sharma

(H.D.SHARMA)

ASSTT. DIRECTOR OF INSPECTION(RS&P)

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PAHUJA